

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/021/324/2015**

HYDERABAD, this the 23<sup>rd</sup> day of December, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



G. Jangaiah, S/o. Rajaiah,  
Age 50 years, R/o. H.No.6-2-140,  
Shyamala Nagar, Shivarampally,  
Rajendra Nagar,  
Ranga Reddy District.

... Applicant

(By Advocate: Mr. B. Shiva Kumar)

Vs.

1. Union of India rep. by rep. by its  
Secretary,  
Ministry of Home Affairs,  
New Delhi.
2. Dy. Director (Admn.) and  
Disciplinary Authority,  
Sardar Vallabhai Patel National  
Police Academy,  
Hyderabad - 500 052.

... Respondents

(By Advocate: Mr. V. Vinod Kumar, Sr. CGSC)

**O R D E R (ORAL)**

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman**

The applicant is working as MTS in the Sardar Vallabhai Patel National Police Academy, the 2<sup>nd</sup> respondent here. Disciplinary proceedings were initiated against him, by issuing a charge memo dated 17.02.2015. This O.A. is filed challenging the charge memo. The principal ground urged by

him is that with reference to the same allegation, a Criminal Case No.426/2015 was registered against him, and it would not be appropriate to proceed with the disciplinary proceedings, even while the criminal case is pending.

2. The respondents filed a counter affidavit, opposing the O.A. It is stated that the considerations for adjudication of the criminal case on the one hand, and deciding the departmental proceedings on the other hand, are substantially different.

3. The Tribunal initially passed the interim order, staying the proceedings. Today, it is brought to the notice of this Tribunal that Court of the VIII Metropolitan Magistrate, Cyberabad at Rajendra Nagar has acquitted the applicant through its judgement dated 29.01.2016 in CC No.426/2015.

4. With that, the hurdle for proceeding with the disciplinary proceedings ceases to exist. It shall be open to the respondents to proceed with the departmental proceedings, in accordance with the principles that are applicable in this behalf. The O.A. is accordingly disposed of. There shall be no order as to costs.

**(B.V. SUDHAKAR)**  
**ADMN.MEMBER**

**(JUSTICE L. NARASIMHA REDDY)**  
**CHAIRMAN**

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